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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 28/(RE-2010)/2009-2014
NEW DELHI: DATED: 11/02/2011

Subject:- Amendment/modification of SION Nos. H-206 and A-1687.

In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2009-14, the following amendments are made in the Handbook of Procedure Vol. II (as stated in paragraph 1.1 of Vol.I):

I. In SION No. H-206 of Plastic Product Group (Product Code H), following amendments are carried out:

(A) In Import Items, Import Item No. 6 is amended to read as follows:

Import Item No. 6	Qty.
Antimony Trioxide OR Antimony Triacetate	0.00034 MT OR 0.00059 MT

Rest of the items (either description or quantity permitted) remain same.

(B) Following notes are inserted:

Note 1: Import item at Serial Number 3 Isophthalic Acid can be replaced with Import item at Serial Number 1 Purified Terephthalic Acid upto a maximum of 0.045 MT. However, any increase / decrease in quantity of Isophthalic Acid will be adjusted from the quantity of Import item at Serial Number 1 Purified Terephthalic Acid and total quantity of Import item at Serial Number 1 Purified Terephthalic Acid and Import item at Serial Number 3 Isophthalic Acid will not exceed from the level of 0.8680 MT.

Note 2: Import item at Serial Number 4 Diethylene Glycol may be allowed upto a maximum of 0.01 MT from the existing level of 0.008 MT for each increased/decreased quantity of 0.001MT Diethylene Glycol; the quantity of 0.00032 MT of Import item at Serial Number 1. Purified Terephthalic Acid and 0.0065 MT of Import item at Serial Number 2 Ethylene Glycol/Monoethylene Glycol (MEG) be decreased / increased from the quantities allowed in SION.

Effect of this amendment:

The exporter would be entitled for import of alternate Import Item namely **Antimony Triacetate** indicated at S.No. 6 of the amended SION No. H-206. The above facility has been extended subject to conditions vide Note 1 and 2 above. Allowing of alternate raw material would facilitate exporters for the manufacture of Polyester (PET) Chips for wide ranging applications depending upon the export requirement.

II. In SION No. A-1687 of Chemical Product Group (Product Code: A), in the description of Export Product, Import Item No. 1 and Import Item No. 2(a) amendments are carried as described below (**The other import items and their quantity remain unchanged**):

Amendments in Export Product; Import Item No. 1 and Import Item No. 2(a):

(A) Export Product:

Export Product	Qty.
General Purpose Metal or Plastic Fitted/ Metal or Plastic Bonded / Metal or Plastic Un-bonded Rubber Parts (Moulded / Extruded) including Engine Mounting and Automotive parts	1 kg

(B) S.No. 1 of Import Item:

Import Item No. 1	Qty.
Mild Steel Sheets/ Coil/ Plates/ Round /Strips	1.30 kg/kg content in export product
OR	OR
Relevant Plastic Parts of relevant shape and size	1.01 No./No. content in export product

(C) S.No. 2(a) of Import Item:

Import Item No. 2(a)	Qty.
Relevant Natural Rubber/ Relevant Synthetic Rubber namely, EPDM / SBR/PBR of relevant grade except SBR 1900 series i.e. HSR, depending upon the description of the product to be exported	0.63 kg/kg content of Rubber Compound in the export product

Effect of this amendment:

Replacement of steel and aluminium automobile parts with engineering plastics would help in reducing weight of automobile parts which in turn would help in increasing fuel efficiency.

Sd/-

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